COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 128 OF 2016

Dated: 7th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

GAIL (India) Ltd. ...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board ... Respondent(s)

Counsel for the Appellant(s) : Mr. Ajit Pudussery

Ms. Shruti Sarma Hazarika Mr. Ajeet Singh Verma

Counsel for the Respondent(s) : Mr. Rahul Sagar Sahay

Mr. Sumit Kishore

ORDER

Learned counsel for the respondent seeks four weeks more time to file reply. He may file the same on or before 08.08.2017 after serving copy on the other side.

List the matter on <u>11.08.2017.</u>

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai) Chairperson

Ts/Vg